

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 21/02/2017 AT 10.30 AM**

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/141/2016
NAME OF THE PETITIONER(S) : T.P. Saravanavel & 3 others
NAME OF THE RESPONDENT(S) : M/s. Ponny Retail's Private Ltd and 2 others
UNDER SECTION : 397/398, 402, 406

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			
1.	Rajasekhar VK	Counsel for R3	Rajasekhar.
2.	N. RAJASEKAR for M/s. Ashok Vishwanath	Counsel for petitioner	N. Rajasekar 21/2/2017
3.	K. Kathiresan	Counsel for the Respondent R2	K. Kathiresan 21/2/2017

ORDER

Shri N Rajasekhar, counsel for petitioner present. Shri K Kathiresan, counsel for R2 and Shri Rajasekar V K, counsel for R3 are present. Counsel for R2 filed an application requesting this Bench to set aside the ex parte order passed on 3.2.2017. In the application it is mentioned that on 25.11.2016 and 5.1.2016 the counsel for R2 on record was unable to attend the Tribunal due to ill health. On 3.2.2017 he was stuck in traffic and by the time he reached the Tribunal, the matter was adjourned and he was set ex parte. Counsel for the petitioner reported no objection of allowing this application. Heard both the sides and satisfied with the reasons mentioned in the application and submission of the counsel, the application has been allowed. The matter is posted for final hearing. Put up on **09.03.2017 at 10.30 A.M.**


(K. Anantha Padmanabha Swamy)
Member (Judicial)